

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 5/RP/2018 in

Petition No.70/TT/2017

Coram:

Shri P.K. Pujari, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order : 29.05.2018

In the matter of:

Petition for review and modification of the order dated 21.11.2017 in Petition No. 70/TT/2017.

And in the matter of:

Power Grid Corporation of India Ltd.
"SAUDAMINI", Plot No-2, Sector-29,
Gurgaon -122 001 (Haryana).

.....Review Petitioner

Versus

1. Bihar State Power (Holding) Company Limited
Vityut Bhavan, Bailey Road,
Patna- 800001
2. West Bengal State Electricity Distribution Company Limited
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City,
Calcutta- 700091.
3. Grid Corporation of Orissa Limited,
Shahid Nagar, Bhubaneswar- 751007
4. Jharkhand State Electricity Board
Doranda, Ranchi- 834002



5. Damodar Valley Corporation
DVC Tower, Maniktala,
Civil Centre, VIP Road,
Calcutta- 700054
6. Power Department,
Government of Sikkim,
Gangtok- 737101
7. NTPC Limited,
NTPC Bhawan
Core-7, Scope Complex
7, Institutional Area, Lodhi Road,
New Dlehi- 110003

....Respondents

For petitioner : Shri Sitesh Mukherjee, Advocate for PGCIL
Shri Deep Rao, Advocate for PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri S.S. Raju, PGCIL

For respondents : None

Order

Instant Review Petition has been filed by Power Grid Corporation of India Ltd. (PGCIL) against the Commission's order dated 21.11.2017 in Petition No. 70/TT/2017 wherein transmission tariff for 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda (Sundergarh) Pooling Station transmission line alongwith 02 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS (hereinafter referred to as "transmission assets") under Transmission System Associated with Darlipalli TPS in Eastern Region was allowed for the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff), Regulations, 2014 (hereinafter referred to as "2014 Tariff Regulations").



2. The Review Petitioner has also submitted that non-approval of the COD of the instant asset as 26.4.2017 and pro-rated reduction in the capital cost of the transmission line are errors apparent on the face of record in the order dated 21.11.2017 which require to be modified.

3. The review petition is admitted. Issue notice to the respondents.

4. The Review Petitioner is directed to serve a copy of the petition on the respondents by 30.5.2018. The respondents are directed to submit their reply by 14.6.2018 and the petitioner to file rejoinder, if any, by 26.6.2018. No further extension of time shall be granted.

5. The review petition shall be listed on 2.7.2018 for final hearing

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K. Pujari)
Chairperson

